

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).15149/2024

[Arising out of impugned final judgment and order dated 03-05-2024 in CRLRC No. 1574/2008 passed by the High Court for The State of Telangana at Hyderabad]

S. VENUGOPALA CHARY

Petitioner(s)

VERSUS

THE STATE OF TELANGANA (PREVIOUSLY STATE OF A.P.) Respondent(s)

(FOR ADMISSION & IR and IA No.233101/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.233102/2024-EXEMPTION FROM FILING O.T.)

Date : 29-11-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Nagamuthu S, Sr. Adv.
Mr. Avaneesh Naraparaju, Adv.
Mr. Basa Mithun Shashank, Adv.
Mr. M.V. Mukunda, Adv.
Mr. Shreyas, Adv.
Mr. Vikas Mehta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 17.01.2025.
2. Meanwhile, the exemption granted to the petitioner from surrendering on 25.10.2024 shall continue.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR